

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH
LUCKNOW

Review Petition No. 624/92

In re

O.A. No. 75/88

A. Sebastian

Applicant.

versus

Union of India and others

Respondents.

Hon. Mr. Justice U.C.Srivastava, V.C.
Hon. Mr. A.B. Gorthi, Adm. Member.

(Hon. Mr. Justice U.C.Srivastava, V.C.)

This review application is directed against our judgment and order dated 22.6.92 allowing the application filed by the applicant which according to him has been partly allowed. The case was heard and disposed of after hearing the parties. The scope of review application is limited. The pleas regarding commutation of pension and award of interest was duly considered by us, whatever relief was deemed just and proper in accordance with law, was granted. In our opinion, the demand for more again, is no ground for review. There being no error much less than an error on the face of the record the review application is liable to be rejected and is rejected.

Adm. Member.

Vice Chairman.

Shakeel/

Lucknow: Dated 24th March 1992